



File No. 1(100)2015/CL-Port Airport/Enf./FSSAI
Food Safety and Standards Authority of India
(A Statutory Authority established under the Food Safety and Standards Act, 2006)
Regulatory Compliance Division
FDA Bhawan, Kotla Road, New Delhi – 110002

Dated, the 14th April, 2018

To

The Commissioners of Food Safety/Officers-in-Charge for Food Safety
All States/UTs

Sub : Licensing of FBOs having establishments at Seaports and Airports –reg.

Sir/Madam,

I am directed to draw your attention to Office Orders of even number dated 20-11-2015 and 18-07-2016 wherein the following were conveyed :

- (i) Licenses for FBOs having establishments within the Seaport and Airport premises i.e., within Port/Airport Terminals for which Designated Officers (PHOs/APHOs) have been notified under FSS Act, 2006, would be issued by the respective Designated Officers;
- (ii) Licenses for FBOs having establishments within the Seaport and Airport premises i.e., within Port/Airport Terminals for which Designated Officers (PHOs/APHOs) have not been notified under FSS Act, 2006, would be issued by respective Central Licensing Authority.
- (iii) All licenses already issued by State DOs at Seaports/Airports will be modified by notified PHOs/APHOs as Designated Officers of Seaports/Airports and Central Licensing Authorities at the time of renewal of existing licenses with renewal fee but without charging any fees for modification.
- (iv) Licenses for FBOs having establishments outside the Seaport and Airport premises i.e. outside Port/Airport Terminals would be issued by the respective State Designated Officer/Central Licensing Authority as per the capacity/turnover of the food business

However, it has come to the notice of FSSAI that despite above Office Orders in existence, Licenses for FBOs having establishments at Seaports and Airports, for which PHOs/APHOs as Designated Officers have either been notified or not notified under FSS Act, 2006 (e.g. Lucknow, Raipur), have been issued/renewed by the State DOs instead of PHOs/APHOs and CLAs.

In view of the above, Licenses of all such FBOs whose Licenses were issued/renewed inadvertently by the State DOs need to be modified immediately. Accordingly, all such FBOs may be advised to surrender their existing licenses and apply afresh for FSSAI License to the concerned PHO/APHO notified as Designated Officers of Seaports/Airports or CLAs in cases where Designated Officers have not been notified under FSS Act, 2006 by depositing the fee prescribed for Central License. A report in this regard may be sent to this office by 30-04-2018.

Yours faithfully,


(Garima Singh)

Director (Regulatory Compliance)
Tel.23220990

Copy to : (i) DDG(IH), Directorate General of Health Services, MoH&FW, New Delhi
(ii) CITO, FSSAI HQ, New Delhi
(iii) All central Licensing Authorities
(iv) All PHOs/APHOs



(Garima Singh)
Director (Regulatory Compliance)